

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/ Srinagar
NOTIFICATION

Jammu 7th of April, 2026

S.O 100 .-In exercise of the powers conferred by section 164 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, on the recommendations of the Council, hereby makes the following rules further to amend the Jammu and Kashmir Goods and Services Tax Rules, 2017, namely:—

1. (1) These rules may be called the Jammu and Kashmir Goods and Services Tax (Second Amendment) Rules, 2025.

(2) They shall be deemed to have come into force with effect from the 27th March, 2025.

2. In the Jammu and Kashmir Goods and Services Tax Rules, 2017,—

a. in rule 164, —

i. in sub-rule (4), after the words "after payment of the full amount of tax", the words "related to period mentioned in the said sub-section and" shall be inserted.

ii. after sub-rule (4), the following Explanation shall be inserted, namely: -

"Explanation, - No refund shall be available for any tax, interest, and penalty, which has already been discharged for the entire period, prior to the commencement of the Jammu and Kashmir Goods and Services Tax (Second Amendment) Rules, 2025, in cases where a notice or statement or order mentioned in sub-section (1) of section 128A, includes a demand of tax, partially for the period mentioned in the said sub-section and partially for a period other than mentioned in the said sub-section."

b. in rule 164, in sub-rule 7, after the first proviso, the following proviso shall be inserted, namely: -

"Provided further that where the notice or statement or order mentioned in sub-section(1) of section 128A of the Act includes demand of tax, partially for the period mentioned in the said sub-section and partially for the period other than that mentioned in the said sub-section, the applicant instead of withdrawing the appeal, shall intimate the appellate authority or Appellate Tribunal that he does not wish to pursue the appeal for the period mentioned in the said sub-section and the relevant authority shall, after taking note of the said request, pass such order for the period other than that mentioned in the said sub-section, as he thinks just and proper.



Explanation,- For the removal of doubt, it is clarified that the appeal application shall be deemed to have been withdrawn to the extent of the said intimation for the period from the 8th July, 2017 to the 31st March, 2020 or part thereof, for the purpose of sub-clause (3) of section 128A."

By order of the Government of UT of Jammu & Kashmir.

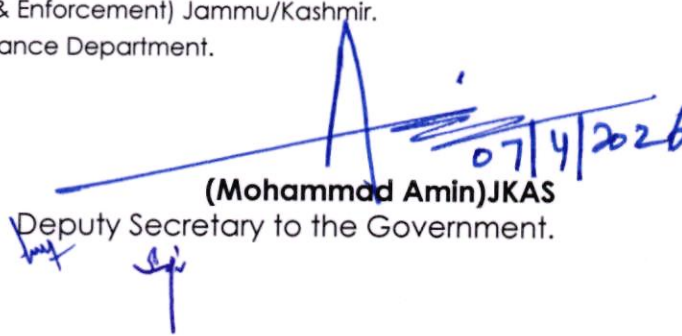
Sd/-
(Shailendra Kumar), IAS
Financial Commissioner,
(Additional Chief Secretary)

No. FD-ST/139/2025-07

dated.07. 04.2026

Copy to the:-

1. Secretary, GST Council, New Delhi. (In reference to CBIC Notification No.11/2025-CT, Dt: 27.03.2025).
2. All financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Jammu/Srinagar.
8. Excise commissioner, J&K, Jammu/Kashmir.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge Website, Finance Department.


(Mohammad Amin)JKAS
Deputy Secretary to the Government.